

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 07th day of March 2018

Original Application No. 330/00171 of 2018

Hon'ble Dr. Murtaza Ali, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

1. Munna Lal Shukla, S/o Late Raj Narayan Shukla, R/o 145B/12P/11H Kailashpuri, Chandpur Salori, Allahabad (H.R. No. 199213975).
2. Hari Shankar Singh, S/o Late Shiv Nath Singh, R/o House No. 18, KKucha Shyamdas, Allahabad (H.R. No. 199208913).
3. Harish Chandra Srivastava, S/o Late Emaliyadeen, R/o House No. 447/396 Mohit Sanmganj, Allahabad. (HR No. 199214000).
4. Raj Pratap, S/o Sri Abhilakh, R/o 19, New Riwa Building, Allahabad (H.R. No. 199214002).
5. Chandra Kumar Tiwari, S/o Late RamDulare Tiwari, R/o Ward No. 10, Uttari Dharmshala, Krishna Nagal Colony, Nai Jhunsi, Allahabad (H.R. No.).
6. Ram Kumar Tripathi, S/o Ajab NarayanTripathi, R/o 25A, Nai Bazar Naini, Allahabad (H.R. No. 99204856).
7. Rajeshwar Singh, S/o Shri Dhukhai Singh, R/o Mahewa Paschim Patti, Kali Chaura Ke Piche, Naini, Allahabad (H.R. No. 199205151).

. . . Applicants

By Adv : Shri S.P. Mishra, Shri P.K. Tiwari & Shri R.K. Shukla

V E R S U S

1. Bharat Sanchar Nigam Limited (A Government of India Enterprises) Bharat Sanchar Bhawan, 5th Floor, Janpath, New Delhi – 110001 through its Chairman-Cum-Managing Director.
2. The Chief General Manager Telecom, UP (East) Circle, Hazrathganj, Lucknow – 226001.
3. The General Manager Telecom (BSNL), District Allahabad – 211001.
4. The Assistant General Manager (HR/Admin) O/O the General Manager (BSNL), District Allahabad – 211001.
5. The District General Manager, Telecom (BSNL), Allahabad – 211001.

. . . Respondents

By Adv: Sri Sanjeev Kumar Pandey

O R D E R**By Hon'ble Dr. Murtaza Ali, Member (J)**

Heard Shri S.P. Mishra, learned counsel for the applicants and Shri Sanjeev Kumar Pandey learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicants would be satisfied if a direction be given to the respondent No. 4/Competent Authority to consider and dispose of his pending representation dated 13.09.2017 (Annexure A-12) within a stipulated period of time.

3. In view of the above submissions made by the applicants' counsel, we direct the respondent No. 4/Competent Authority to consider and decide the representation of the applicant dated 13.09.2017 (Annexure A-12) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The applicant is directed to send a copy of his representation dated 13.09.2017 (Annexure A-12) alongwith certified copy of this order.

4. In view of the above, the OA is disposed of. No costs.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

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